

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 971 of 2020

IN THE MATTER OF:

Indian Renewable Energy Development Agency Ltd.

...Appellant

Versus

Bhuvnesh Maheshwari & Ors.

...Respondents

Present:

For Appellant: Mr. Pawan Sharma and Mr. Anuj Shah, Advocates.

For Respondents: Mr. Akshay Goel, Advocate for R-1 & 4.

Ms. Nikhila Dewasthale, Mr. Rony O John and Mr. Deep Roy, Advocates for R-2.

Mr. P. Nagesh, Mr. Nipun Gautam, Mr. Kanishk Khetan, Advocates for R-3.

Mr. Bhuvnesh Maheshwari, R-1 in person.

ORDER
(Through Virtual Mode)

21.12.2020: Pleadings are incomplete. Let learned counsel for the parties complete their pleadings and also file short written submissions, not exceeding three pages, together with compilation of relevant judgments within four weeks.

At this stage it is brought to our notice by Shri Pawan Sharma, Advocate representing the Appellant that I.A. No. 2961 of 2020 has been filed by IFCI Ltd. seeking impleadment as Co-appellant. Notice of the application is given to the Respondents, who may file their objections. Learned counsel for the

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Appellant/Applicant may provide a copy of I.A. No. 2961/2020 to all learned counsels for the Respondents within three days.

List the matter 'for admission (after notice)' before Court No. II on **3rd February, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc